

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NOS.150 OF 2018 IN
APPEAL NO.30 OF 2018 & IA NO. 149 OF 2018

Dated: 03rd May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Cogeneration Association of India

....

Appellant(s)

Vs.

**Maharashtra Electricity
Commission & Anr.**

Regulatory

....

Respondent(s)

Counsel for the Appellant(s)

:

Mr. Paras
Mr. Abhishek Raj

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No.150 of 2018
(Appli. for Urgent listing)

The learned counsel appearing for the appellant submitted that he is making his sincere efforts for amicable settlement in the matter. Therefore, he prays for 1 week time to enable him to report settlement.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Post this matter finally on **10.05.2018** for compliance of the order dated 12.03.2018, as requested by the learned counsel appearing for the appellant to enable the counsel appearing for the Appellant to report the settlement, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr